

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 78
ANSWERED ON 22/07/2024

FIRE SAFETY NORMS UNDER MODEL BUILDING BYE LAWS

78. SHRI A. D. SINGH

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Model Building Bye Laws prescribe provisions of fire safety norms for implementation by States;
- (b) if so, the details thereof;
- (c) whether there is a need to amend and stringent implementation of various provisions relating to fire safety of the Model Building Bye Laws to ensure proper fire safety norms; and
- (d) if so, the response of Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) to (d): As per 12th schedule of the constitution, Urban Planning is the function of Urban local bodies (ULB) / Development Authorities. GoI supplement the efforts of the State Governments through schematic intervention / advisories.

Ministry of Housing and Urban Affairs has published and circulated Model Building Bye Laws, 2016 to all States/ Union Territories (UTs), which is advisory in nature. States / UTs adopt provisions of Model Building Bye Laws 2016 in their respective Bye Laws as per their local conditions and suitability.

The chapter 11 on “Fire protection and fire safety requirements” of Model Building Bye Laws prescribes provisions of fire safety norms for implementation by States. The Model Building Bye laws can be accessed through URL link: <https://mohua.gov.in/upload/uploadfiles/files/MBBL.pdf>

The norms and standards for fire safety are prescribed in the State Building Bye Laws Development Control Regulations and its implementation is the responsibility of State Government / Urban Local Bodies (ULBs).
